

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2933 of 2020

Gangadhar Patar

...Petitioner

-V e r s u s-

The State of Jharkhand

... Opp. Party

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Sabyasanchi, Advocate

For the State :- Mrs. Priya Shrestha, A.P.P.

02/09.09.2020

The present case is taken up through video conferencing.

At the request of the learned counsel for the petitioner, the defects, as pointed out by the office, are ignored.

Heard learned counsel for the parties.

The petitioner apprehending his arrest in connection with Arki P.S. Case No. 28 of 2020 registered under Sections 270, 272 of the Indian Penal Code and Section 47 (A) of Excise Act pending in the court of Chief Judicial Magistrate, Khunti, has prayed for grant of anticipatory bail.

Learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has not committed any offence as alleged in the F.I.R. There is no recovery of any country-made liquor from conscious possession of the petitioner. The petitioner has been roped in the present case merely on the suspicion and hearsay statements of the villagers. In fact, the petitioner has never been involved in manufacturing of illicit country-made liquor. Hence, the petitioner may be given the privilege of anticipatory bail.

Learned A.P.P. while opposing the petitioner's prayer for anticipatory bail submits that there is recovery of 120 ltrs. illicit *Mahua* (country-made) liquor contained in jerry cans from the house of the petitioner as would be evident from the seizure list dated 02.04.2020.

Having heard the learned counsel for the parties, I am not inclined to enlarge the petitioner on anticipatory bail. Accordingly, his anticipatory bail application is hereby rejected.

(Rajesh Shankar, J.)